

NIA case no.RC-08/2019/NIA/DLI
NIA vs. Sajjad Ahmed Khan & Ors.

18.02.2020

Present : Sh. Neel Kamal, Sr. PP, NIA.
Sh. S.S. Shukla, DSP/AIO, NIA.
Sh. Ankit Karna, Counsel for accused Yusuf
Chopan.

*Ans to App.
on App.*

This application has been moved u/s. 167(2) Cr.PC
r/w section 43(D)(2) of UAPA for grant of statutory bail moved
on behalf of applicant/accused Yusuf Chopan.

It is submitted that the accused has been in custody
for around 180 days and the time for filing charge-sheet has
been elapsed and no charge-sheet has been filed against the
accused. On these grounds, this accused seeks statutory bail.

In the reply, it is submitted that 180 days period for
investigation in respect of this accused has been completed on
11.02.2020 and the charge-sheet is not filed due to insufficient
evidence. However, further investigation is to continue
u/s.173(8) Cr.PC.

Considering the aforesaid facts and circumstances, I
find that the investigating agency has failed to file charge-sheet
within statutory period. The accused is entitled to statutory bail.
The accused is accordingly admitted to bail subject to

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(Signature)
(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
18.02.2020

furnishing personal bond in the sum of Rs.50,000/- with one surety of the like amount and subject to the following conditions:-

- (a) Accused shall join the investigation as and when required and shall attend the court in accordance with the conditions of bond executed by him,
- (b) He shall not commit any offence similar to the offence, of which he is accused in the present case,
- (c) He shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the court or tamper with the evidence,

The application stands disposed off accordingly.



Parveen Singh
(Parveen Singh)
ASJ-03/Special Judge (NIA)
NDD/PHC/New Delhi
18.02.2020

Parveen Singh
(Parveen)